## QUICKLY.

**Natural gas' supply share stood at 7.12% in FY25**

**New Delhi:** The share of natural gas in India's primary energy supply has risen, albeit marginally, to 7.12 per cent on a provisional basis in FY25, as per Energy Statistics 2026 released by the Ministry of Statistics and Programme Implementation, Minister of State for Petroleum & Natural Gas Suresh Gopi said in a written response in the Lok Sabha. The share of natural gas was 7 per cent in FY24 and it was 6.7 per cent in FY23. The demand is projected to grow to 260-300 million standard cubic meters per day by 2030 under the base case scenario, he said. OUR BUREAU

**GSTN postpones e-way bill enhancements**

**New Delhi:** The GST Network has put on hold two proposed e-way bill enhancements after hearing industry feedback. They were proposed to be implemented from August 1. The first was the mandatory capture of the 'Ship-To GSTIN' in Bill-to-Ship-to transactions. The second enhancement was the introduction of a 'voluntary closure' facility, which would have enabled taxpayers to close an active e-Way Bill in specified situations where the goods movement did not ultimately take place. PTI

# PM E-Drive yet to fuel e-bus adoption, charging infra lags

**GROWTH GAP.** 14,000 e-buses allocated, but concessions signed for 1,515 only: MHI data

Amit Vijay Mohile
Mumbai

**SLOW ROLLOUT.** Of the ₹2,000 crore earmarked for charging facilities, ₹689 crore was approved for deploying 6,562 chargers

The flagship PM E-Drive scheme has significantly accelerated electric vehicle adoption, supporting more than 23 lakh electric two- and three-wheelers and helping EV penetration rise from 0.7 per cent in FY20 to 8.2 per cent in FY26. However, the progress update from the Ministry of Heavy Industries reveals slower implementation across key supporting infrastructure, including electric buses, charging networks and battery manufacturing.

Data released by the Ministry on Tuesday showed that 23.23 lakh electric two- and three-wheelers received incentives between April 1, 2024, and July 22, 2026, with manufacturers reimbursed ₹2,281.94 crore. Of this, electric two-wheelers accounted for 20.57 lakh vehicles and ₹1,505.3 crore in incentives, while 2.61 lakh L5 (high speed, heavy duty) electric three-wheelers received ₹769.02 crore. An additional ₹7.61 crore was disbursed for 5,082 e-rickshaws and e-carts. The two-wheeler segment has achieved around 83 per cent of its target of 24.79 lakh vehicles under the scheme, making it the strongest-performing component of PM E-Drive.

Incentives for electric two-wheelers are set to end on July 31, 2026, although the government is considering an extension. Any continuation would require fresh budgetary support, as the scheme's ₹10,900 crore allocation has already been committed.

**SLOW DEALS**

While vehicle adoption has increased, progress in electric bus deployment remains limited. Letters of confirmation of demand and quantity have been issued for 13,800 e-buses across Delhi, Bengaluru, Hyderabad, Mumbai, Ahmedabad, Pune and Surat. An additional 200 buses have been sanctioned for Jammu & Kashmir, taking total allocations to 14,000 against a target of 14,028.

However, concession agreements have been signed for only 1,515 buses so far, comprising 915 in Hyderabad and 600 in Surat. That represents just about 11 per cent of the buses allocated to the seven major cities, highlighting the gap between allocations and actual deployment.

Successful bidders must still secure prototype approvals before buses can be rolled out. The bus and truck segment is also facing supply-chain challenges, with manufacturers seeking relaxation of localisation norms due to difficulties in sourcing heavy rare-earth magnets used in traction motors.

Progress in charging infra remains in its early stages. Of the ₹2,000 crore earmarked for public charging facilities, ₹689 crore had been approved by July 1 for deploying 6,562 chargers through three oil marketing companies and nine State governments. As of March 24, no funds had been disbursed for charging infra under the scheme. The government is also attempting to build domestic battery manufacturing capacity. On July 29, the Ministry held a pre-bid meeting for the final 10 GWh of capacity under the ₹18,100-crore Advanced Chemistry Cell PLI scheme, attracting 29 prospective bidders.

Yet, implementation remains slow. While 40 GWh of the scheme's 50 GWh target has already been awarded, official data show only 1 GWh of installed capacity; also, no beneficiary had claimed incentives as of February 2026.

# TN can lead the next phase of growth in wind energy: IWTMA

Our Bureau
New Delhi

The Indian Wind Turbine Manufacturers Association (IWTMA) said on Thursday that Tamil Nadu, which has long been the foundation of India's wind energy ecosystem due to its industrial capability, skilled workforce and natural resources, will lead the sector's next era of growth.

Reinforcing this vision, the industry body commissioned the report, *Action Items for Energy Transition in Tamil Nadu*, which outlines strategic interventions to enhance the State's position as India's leader in wind energy.

**GROWTH PLAN**

The report also served as the foundation for discussions at the Tamil Nadu Wind India Leadership Summit 2026 in Chennai on Wednesday, which brought together senior government officials, policymakers and industry leaders to deliberate on the policy priorities needed to unlock the State's renewable energy potential.

The report presents a roadmap focused on improving policy execution and fostering a more conducive investment environment through capex subsidies.

It also outlines measures to promote wind repowering, develop manufacturing hubs around Ennore and VOC Port, and advance Green Energy Corridor planning, offshore wind development and grid readiness.

Additionally, it also places a special emphasis on accelerating wind turbine and component exports from Tamil Nadu.

**EXPORT HUB**

Currently, the State exports wind turbines and components worth over ₹1,000 crore annually, supporting thousands of direct and indirect jobs.

Building on its established manufacturing ecosystem, the report outlines measures to further strengthen Tamil Nadu's position as a global hub for wind manufacturing and export.

**GOVT-INDUSTRY NEXUS**

Saravanan Manickam, Vice Chairman and Secretary of IWTMA said, "As global demand for clean energy technologies continues to rise, the State has a unique opportunity to strengthen its position not only as India's wind manufacturing hub but also as a globally competitive export base. The deliberations reaffirm the importance of sustained collaboration between the government and industry to unlock this opportunity and shape the future of India's wind sector."

Aditya Pyasi, CEO of IWTMA, said, "As India's renewable energy landscape evolves, creating an enabling ecosystem for investment and timely project execution will be critical to sustaining growth. The recommendations presented in this report are intended to support policy dialogue around strengthening manufacturing, expanding exports, improving infrastructure and creating an investment-friendly ecosystem."

# FSSAI cracks down on three nutraceutical firms for flouting norms

Meenakshi Verma Ambwani
New Delhi

Continuing with its crackdown on nutraceutical firms, the Food Safety and Standards Authority of India (FSSAI) has suspended the licence of Dior Pharmaceuticals with immediate effect and issued prohibition orders against Vatave Health Care and Neuherbs True Vitamin.

In a social media post, the food safety authority said that during the inspection of the Dior Pharmaceuticals' unit, major and critical nonconformities were observed regarding overall regulatory compliances, which are in violation of core provisions of the FSS Act, 2006.

**HIGH RISK**

"The unit was engaged in the manufacturing of nutraceuticals, which is a high-risk category of food intended for human consumption, hence the deficiencies pose a significant risk to public health," it added.

The FSSAI has directed the company to immediately cease operations till corrective measures are taken.

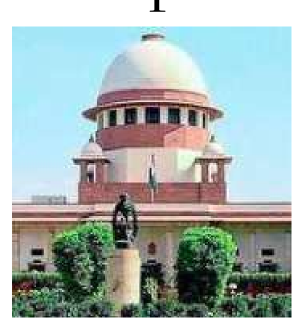
The regulator has also issued a prohibition order to Vatave Health Care for the manufacturing, distribution and sale of Folineuro Syrup Folic Acid Syrup. The product's labelling made misleading claims about improving brain and neuro functions, according to the authority. "The product has been classified as nutritional food supplement, whereas no such category exists under the FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Special Medical Purpose, Functional and Novel Food) Regulations, 2016," it added.

It has also directed Global Healthfit Retail India Pvt Ltd to stop the sale of its product Neuherb True Vitamin for misleading brand name "True Vitamin", which violates the regulations.

It has asked the company to remove the misleading name and claim.

# SC says use of pellet guns in 'exceptional circumstances' is part of a graded response

Krishnadas Rajagopal
New Delhi



The Supreme Court on Thursday said the use of pellet guns by the police in "exceptional circumstances" was part of a graded approach to break civilian protests.

The court, however, did not expand on what these "exceptional circumstances" were which justified the use of pellet guns, nor did it ask the Union government for an explanation during the hearing.

"Police rules allow the use in exceptional circumstances. One of the graded responses is the use of pellet guns," Justice Joymalya Bagchi, one of the three judges on the Bench headed by Chief Justice of India Surya Kant, observed orally.

"We are completely in agreement with pleas of no-violence principle when it comes to agitation of students or persons expressing dissatisfaction with a government policy... But there is also the question of elements hijacking students' protests. A protest must have started with a bona fide purpose, but it may end up as a vehicle for various ulterior purposes... The hijacking may even be intended to sabotage the *bona fide* protests," Justice Bagchi said.

The court said the police have to be prepared with a graded response, which includes the use of force, to every possible turn of events while dealing with a restive crowd.

Hesitant to consider a blanket ban on pellet guns, the court said it would examine particular incidents during which the police had used pellet guns indiscriminately or arbitrarily in violation of the standard regulations mapping graded responses for crowd control.

The court was hearing a petition filed by former IPS officer Yashovardhan Azad, and two victims of pellet guns, Prashant Kumar Singh and Shekh Irshad Mansoori, primarily for a direction to ban the use of kinetic metallic pellets by law enforcement agencies on civilian assemblies.

The court said the prayer was "vague", and asked advocate Vrinda Grover to amend the petition to challenge the rules which allow the use of pellet guns.

Grover said she could not find any Standing Orders of the Delhi Police mandating the use of pellet guns. The court turned to Solicitor General Tushar Mehta, appearing for the Centre, to place on record any standard regulations or protocol followed by the police in controlling unlawful assemblies.

**DEFENSIVE GEAR**

Justice Bagchi sounded out the government on the need to arm the police with protective gear. This, he said, would give personnel the confidence of a precious few seconds to pause and think before unleashing violence on protestors.

"The best way is to arm your police with defensive gear. That gives them the confidence to ponder... Everyone is a human being. If someone comes with a lathi at you, whether it is a policeman or other, if you wear a helmet, you would take a few more seconds to gauge the situation before deciding the course of action. These aspects must also be included in this debate here," Justice Bagchi explained.

Two of the petitioners, Singh and Mansoori, were injured by pellets during the July 20 police action on crowds which had converged at Jantar Mantar during the Cockroach Janta Party protests for the resignation of then Education Minister Dharmendra Pradhan over the NEET paper leak.

The petition said the Rapid Action Force (RAF) personnel had fired pump-action guns, releasing a wide spray of splinter-like pellets, at fleeing protestors, many of whom had their arms raised in "surrender".

# Karnataka to see Statewide protests today over Cauvery release order

Siddhi Patil
Anya Sapru
Bengaluru

The Cauvery Water Regulation Committee (CWRC) direction to Karnataka to maintain a flow of 3,500 cusecs a day at Biligundlu to meet Tamil Nadu's water requirements, has prompted opposition organisations to plan protests in multiple districts on Friday morning, a BJP official said.

**CWRC DIRECTIVE**

The directive arrived despite Karnataka's objections at Tuesday's CWRC meeting, where the State cited cumulative inflows into its four Cauvery reservoirs between June 1 and July 27 were 65.86 per cent below the 30-year average.

Karnataka had opposed the order at Tuesday's CWRC meeting. State officials said the existing storage was barely adequate for drinking water and irrigation needs within Karnataka, without factoring in additional downstream releases.

**Officials said the existing storage was adequate for drinking water and irrigation needs within Karnataka, without factoring in additional downstream releases**

The CWRC had upheld the directive despite these objections.

Organisers linked the protests to drinking water shortages and a farmer crisis in several parts of the State. Demonstrations are also planned at the Krishna Raja Sagara (KRS) dam, a key source for the Bengaluru Water Supply and Sewerage Board (BWSSB), extending the dispute's reach from agricultural districts to the State capital's urban water supply.

*The writers are interns with businessline*

# TN moves SC on HC 'no' to govt jobs for Karur stampede victims' next of kin

Krishnadas Rajagopal
New Delhi

Shoes piled up at Velusamypuram in Karur, the site of the stampede during a TVK campaign rally last year VENGADESH R

The Tamil Nadu government has moved the Supreme Court in an appeal against a Madras High Court decision to strike down the grant of government jobs to the family members of Karur stampede victims.

The Madurai Bench of the High Court had quashed the government orders on July 27.

The State had argued in the court that the appointments were meant as a humane gesture.

But the court concluded that specific guidelines covered the field of compassionate appointments, and they cannot be cast aside by the State government.

The High Court had warned that the government's action, if condoned, may run the risk of opening the floodgates.

**EXISTING WAIT LIST**

The High Court had pointed out that there were waitlists in every government department for appointments on compassionate grounds. Employment has to be granted only in accordance with seniority and not with reference to the immediate nature of relief to be granted, the Division Bench of the High Court had noted.

**The State had contended that these jobs were given in exercise of its executive powers under Article 162 of the Constitution**

The High Court had reasoned that it would be in violation of the fundamental rights of equality and due process of law, enshrined in Article 14 and 21 of the Constitution, respectively, to overlook those in the waiting list in a bid to bring relief to the family members of the Karur stampede victims.

The State had contended that these jobs were given in exercise of its executive powers under Article 162 of the Constitution.

But the High Court had responded that any exercise of executive authority or power had to be within the confines of the Constitution.

**RALLY TRAGEDY**

The stampede occurred in September last year during a Tamilaga Vettri Kazhagam (TVK) roadshow as part of a poll campaign addressed by the party founder and president C Joseph Vijay, the current chief minister.

# From lake to market: Women behind Wular Lake's water chestnut trade

Gulzar Bhat
Srinagar

**ENDURING TOIL.** Women clean water chestnuts in a rivulet after harvesting them in Wular Lake IMRAN NISSAR

Every morning, 20-year-old Shazia rows across the serene waters of Wular Lake in SK Payeen, about 60 km north of Srinagar, to harvest water chestnuts.

Like Shazia, many women from her village head to the lake each day to collect aquatic crops that supplement their families' income.

"The crop is comparatively better this season than last year," said Shazia, who harvests around 20-25 kg of water chestnuts daily.

Water chestnuts are harvested in two seasons each year. During the summer and autumn harvests, women constitute the bulk of the workforce, spending hours rowing boats and wading through the lake to gather the crop.

**UNSUNG WORKERS**

The winter harvest, carried out in harsher conditions and colder waters, is largely undertaken by men.

However, women remain at the heart of the trade even after the harvest, peeling the chestnuts, drying them, and even selling them in local markets, making them the backbone of the water chestnut economy around Wular Lake. "This work is hard, but it helps us support our families. During the harvest season, we spend hours in the lake collecting chestnuts and then processing them," said Raja Begum, another woman farmer.

Spread across nearly 200 sq km, Wular Lake, one of Asia's largest freshwater lakes, sustains thousands of people living along its banks. More than 30,000 families in over 35 villages depend on the lake for their livelihoods, with fishing and harvesting water chestnuts as their primary sources of income.

The lake yields an estimated 4-5 tonnes of water chestnuts annually. However, production has declined in recent years due to prolonged dry spells that reduced water levels, while increasing siltation affected the crop. "Pollution levels in the lake are within the permissible limits, and water levels have remained optimal this season," an official said.

**TO ADVERTISE PLEASE CONTACT**

Mumbai : 022 - 22021099
Pune : 98900 69082
Ahmedabad : 98240 24882

thehindu businessline.

**ADDENDUM TO FORM G PUBLISHED ON 14.07.2026**
**INVITATION FOR EXPRESSION OF INTEREST**
**FOR**
**ARSHIYA 3PL SERVICES PRIVATE LIMITED**
**ENGAGED IN THE BUSINESS OF PROVIDING THIRD-PARTY LOGISTICS SERVICES**
**AT**
**ARSHIYA FTWZ, CO-1, SURVEY NOS. 178/3 & 178/4, AT POST - SAI VILLAGE, SAI, RAIGARH, PANVEL, MAHARASHTRA, INDIA, 410221.**

(Under regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Sr. NO. | RELEVANT PARTICULARS | |
|---|---|---|
| 1. | Name of the corporate debtor along with PAN & CIN/ LLP No. | **Arshiya 3pl Services Private Limited** **PAN:** AARCA2263K **CIN:** U74999MH2018PTC313041 |
| 2. | Address of the registered office | Arshiya FTWZ, CO-1, Survey Nos. 178/3 & 178/4, At Post - Sai Village, Sai, Raigarh, Panvel, Maharashtra, India, 410221 |
| 3. | URL of website | http://www.arshiyalimited.com/ |
| 4. | Details of place where majority of fixed assets are located | NA |
| 5. | Installed capacity of main products/ services | NA |
| 6. | Quantity and value of main products/ services sold in last financial year | NA |
| 7. | Number of employees/ workmen | 2 |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Details to be sought by email at: cirp.arshiya3pl@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | Details to be sought by email at: cirp.arshiya3pl@gmail.com |
| 10. | Last date for receipt of expression of interest | 13/08/2026 (Originally 29/07/2026) |
| 11. | Date of issue of provisional list of prospective resolution applicants (PRAs) | 23/08/2026 (Originally 08/08/2026) |
| 12. | Last date for submission of objections to provisional list | 28/08/2026 (Originally 13/08/2026) |
| 13. | Date of issue of final list of PRAs | 07/09/2026 (Originally 23/08/2026) |
| 14. | Date of issue of IM, EM and RFRP to PRAs | 12/09/2026 (Originally 28/08/2026) |
| 15. | Last date for submission of resolution plans | 12/10/2026 (Originally 27/09/2026) |
| 16. | Process email id to submit EOI | cirp.arshiya3pl@gmail.com |
| 17. | Details of CD's registration status as MSME | Yes UDYAM-MH-19-0087373 |

Sd/-
**Mr. Manish Lalji Dawda**
**Resolution Professional of Arshiya 3pl Services Private Limited**
**Reg. No.: IBBI/IPA-001/IP-P02506/2021-2022/13797**
**AFA No. AA1/13797/02/300627/109406 Valid upto 30/06/2027**
**Reg. Email ID with IBBI: ip.dawdamanish@gmail.com**
**Project specific email ID for correspondence: cirp.arshiya3pl@gmail.com**

**Place: Mumbai**
**Date: 31/07/2026**

# मनपा शाळा क्र. २४ मध्ये ‘घे भरारी’ उपक्रमाची आयुक्तांकडून पाहणी

**उल्हासनगर, दि. ३० (वार्ताहर) :** उल्हासनगर महानगरपालिकेच्या आयुक्त मनिषा आव्हाळे (भा.प्र.से.) यांनी गुरुवारी मनपा शाळा क्रमांक २४ ला भेट देत महानगरपालिकेच्या ‘घे भरारी’ या विशेष शैक्षणिक उपक्रमाच्या अंमलबजावणीचा सविस्तर आढावा घेतला. विद्यार्थ्यांच्या मूलभूत भाषा आणि गणित कौशल्यांचा विकास करण्याच्या उद्देशाने राबविण्यात येणाऱ्या या उपक्रमाची प्रत्यक्ष अंमलबजावणी, अध्यापनाची गुणवत्ता आणि विद्यार्थ्यांची प्रगती यांची त्यांनी बारकाईने पाहणी केली.

भेटीदरम्यान आयुक्तांनी इयत्ता पहिली ते सातवीपर्यंतच्या सर्व वर्गांना भेट देऊन अध्यापन प्रक्रिया प्रत्यक्ष अनुभवली. विद्यार्थ्यांशी संवाद साधत त्यांनी वाचन, लेखन, संख्याज्ञान, आकलन क्षमता आणि अध्ययन स्तराची पडताळणी केली.

विद्यार्थ्यांनी दिलेल्या उत्स्फूर्त प्रतिसादाचे कौतुक करत त्यांनी शिक्षकांना प्रत्येक विद्यार्थ्याच्या शैक्षणिक क्षमतेनुसार स्तराधारित अध्यापन करण्याच्या सूचना दिल्या. कोणताही विद्यार्थी अध्ययन प्रक्रियेत मागे राहणार नाही, यासाठी वैयक्तिक लक्ष देण्याची गरज त्यांनी अधोरेखित केली.

यावेळी विद्यार्थ्यांच्या वर्गकार्याच्या वह्या, शिक्षकांच्या नोंदवह्या, टाचणवह्या, अध्ययन स्तर निश्चितीची नोंद, साप्ताहिक प्रगती अहवाल तसेच उपक्रमाशी संबंधित विविध अभिलेखांची तपासणी करण्यात आली. उपक्रमाची अंमलबजावणी नियोजनानुसार होत आहे का, विद्यार्थ्यांच्या प्रगतीची सातत्याने नोंद ठेवली जाते का आणि त्यानुसार अध्यापनात आवश्यक बदल केले जातात का, याचीही त्यांनी खातरजमा केली. या बैठकीत ‘घे भरारी’ उपक्रम अधिक परिणामकारक करण्यासाठी स्तराधारित अध्यापन, नियमित सराव, सातत्यपूर्ण मूल्यमापन, विद्यार्थ्यांच्या प्रगतीची प्रभावी नोंद, पालकांचा सक्रिय सहभाग आणि विद्यार्थ्यांसाठी आनंददायी व प्रेरणादायी शिक्षण वातावरण निर्माण करण्यावर भर देण्यात आला.

यावेळी आयुक्त मनिषा आव्हाळे यांनी गुणवत्तापूर्ण शिक्षण हा प्रत्येक विद्यार्थ्याचा अधिकार असल्याचे सांगत शिक्षकांनी समर्पित भावनेने कार्य करण्याचे आवाहन केले. ‘घे भरारी’ उपक्रमाच्या माध्यमातून प्रत्येक विद्यार्थ्याला अपेक्षित अध्ययन स्तरापर्यंत पोहोचविण्यासाठी शिक्षक, मुख्याध्यापक, पालक आणि शिक्षण विभागाने समन्वयाने काम करण्याची आवश्यकता त्यांनी अधोरेखित केली. विद्यार्थ्यांच्या सर्वांगीण विकासासाठी केवळ अभ्यासक्रम पूर्ण करणे पुरेसे नसून त्यांच्या मूलभूत भाषा आणि गणित कौशल्यांमध्ये भक्कम पाया तयार करणे महत्त्वाचे असल्याचे त्यांनी नमूद केले.

महानगरपालिकेच्या शिक्षण विभागाने सुरू केलेला ‘घे भरारी’ उपक्रम विद्यार्थ्यांच्या अध्ययन क्षमतेत सुधारणा घडवून आणण्यासाठी महत्त्वपूर्ण ठरत असून, त्याद्वारे विद्यार्थ्यांच्या वाचन, लेखन आणि गणित विषयातील मूलभूत कौशल्यांमध्ये लक्षणीय सुधारणा होईल, असा विश्वास आयुक्तांनी व्यक्त केला. तसेच अशा नियमित शाळा भेटी आणि प्रत्यक्ष आढाव्यामुळे शैक्षणिक उपक्रमांची गुणवत्ता अधिक उंचावण्यास मदत होणार असल्याचेही त्यांनी स्पष्ट केले.

# कोयना धरणाचे सहा वक्र दरवाजे एक फुटाने उघडले, नदीकाठच्या गावांना सतर्कतेचा इशारा!

**कोल्हापूर/सातारा, दि. ३० (वार्ताहर) :** कोयना धरणाच्या पाणलोट क्षेत्रात होत असलेल्या मुसळधार पावसामुळे आणि पाण्याची आवक वाढल्यामुळे सातारा जिल्ह्यातील कोयना धरणाचे सहा वक्र दरवाजे आज एक फुटाने उघडण्यात आले आहेत. या दरवाजांमधून ५,०७९ क्युसेक पाणी कोयना नदीच्या पात्रात सोडण्यात येत आहे. याशिवाय, कोयना पायथा वीजगृहाच्या एका जनित्रातून १,०५० क्युसेक पाणी सोडण्यात आले असून, एकूण ६,१२९ क्युसेक पाणी कोयना नदीत विसर्जित केले जात आहे. जून महिन्यात अल निनोच्या प्रभावामुळे पाऊस न पडल्याने शेतकऱ्यांमध्ये चिंतेचे वातावरण होते, परंतु जुलै महिन्यात झालेल्या दमदार पावसामुळे धरणातील साठा झपाट्याने वाढला. सध्या कोयना धरणात ८४.७७ टीएमसी पाणीसाठा असून २५,२९३ क्युसेक पाण्याची आवक सुरू आहे.

गेल्या पाच वर्षांत वक्र दरवाजे उघडण्याच्या तारखा पाहिल्या तर २०१९ मध्ये ३ ऑगस्ट, २०२० मध्ये १५ ऑगस्ट, २०२१ मध्ये २३ जुलै, २०२२ मध्ये १२ ऑगस्ट रोजी दरवाजे उघडले होते, तर २०२३ मध्ये दरवाजे उघडले नव्हते. २०२४ मध्ये २५ जुलै आणि २०२५ मध्ये १५ जुलै रोजी दरवाजे उघडण्यात आले होते.

# दादरच्या प्रसिद्ध कबुतरखान्याचा होणार आकर्षक कायापालट!

## महानगरपालिका उभारणार पारदर्शक ॲक्रेलिक पॅनेल आणि हिरवळ!

**मुंबई, दि. ३० (प्रतिनिधी) :** मुंबई शहराची एक वेगळी ओळख असलेल्या आणि नेहमी गजबजलेल्या दादर येथील ऐतिहासिक कबुतरखान्याला आता एक नवीन आणि अतिशय आकर्षक रूप दिले जाणार आहे. बृहन्मुंबई महानगरपालिकेने या प्रसिद्ध वास्तूच्या सुशोभीकरणाचा एक अतिशय महत्त्वाकांक्षी आणि मोठा आराखडा तयार केला आहे. सध्या या कबुतरखान्याला ऊन आणि पावसापासून संरक्षण देण्यासाठी लावण्यात आलेले जुने ताडपत्रीचे आच्छादन पूर्णपणे काढून टाकले जाणार आहे. त्याजागी आता अत्यंत आधुनिक असे पारदर्शक ॲक्रेलिक पॅनेलिंग लावले जाईल आणि त्यासोबतच अत्यंत आकर्षक हिरवळ निर्माण करून या संपूर्ण परिसराचे सौंदर्य अधिक खुलवले जाणार आहे.

सार्वजनिक आरोग्याच्या गंभीर चिंता आणि वाढत्या आजारांच्या धोक्यामुळे राज्य सरकारने शहरातील कबुतरांना दाणे टाकण्यावर कडक बंदी घातली होती. या आदेशानंतर गेल्या वर्षी हे प्रसिद्ध आणि गर्दीचे ठिकाण नागरिकांसाठी पूर्णपणे बंद करण्यात आले होते.

महानगरपालिकेच्या जी उत्तर प्रशासकीय प्रभागातील अधिकाऱ्यांनी या सुशोभीकरणाच्या प्रस्तावाला आता अधिकृत दुजोरा दिला आहे. अधिकाऱ्यांनी स्पष्ट केले आहे की, शहरातील या रिकाम्या पडलेल्या ऐतिहासिक वास्तूचे केवळ सौंदर्य वाढवणे हाच या रचनात्मक बदलांमागील मुख्य उद्देश आहे. दादरचा हा परिसर अधिक स्वच्छ आणि सुंदर दिसावा यासाठी हा प्रकल्प राबवला जात आहे. मात्र, महानगरपालिका प्रशासनाने अत्यंत कडक शब्दांत हेदेखील स्पष्ट केले आहे की, कबुतरांना दाणे टाकण्यावरील सध्याची बंदी पूर्वीप्रमाणेच कायम राहील. तसेच, या परिसराच्या आजूबाजूला पक्ष्यांचे खाद्य विकणाऱ्यांवर सुरू असलेली कारवाई यापुढेही अशीच कडकपणे चालू राहील, त्यात कोणतीही सवलत दिली जाणार नाही.

# मुख्यमंत्र्यांचे कार्यालय आता मंत्रालयातून थेट ऐतिहासिक एअर इंडिया इमारतीत

## राज्य सरकारकडून दरवर्षी २०० कोटींची मोठी बचत!

**मुंबई, दि. ३० (प्रतिनिधी):** महाराष्ट्र राज्याच्या प्रशासकीय कामकाजात लवकरच एक अतिशय मोठा आणि ऐतिहासिक बदल पाहायला मिळणार आहे. दक्षिण मुंबईतील मंत्रालयात जागेची प्रचंड कमतरता निर्माण झाल्यामुळे राज्य सरकारने थेट मुख्यमंत्र्यांचे कार्यालय आता मंत्रालयातून हलवण्याचा अतिशय महत्त्वाचा निर्णय घेतला आहे. मुख्यमंत्र्यांचे हे नवीन कार्यालय आता नरिमन पॉईंट येथे नव्याने खरेदी करण्यात आलेल्या २३ मजली ऐतिहासिक एअर इंडिया इमारतीत थाटले जाणार आहे.

दक्षिण मुंबईत प्रशासकीय कार्यालयांसाठी जागेची मोठी अडचण निर्माण झाल्याने राज्य सरकारने गेल्याच महिन्यात तब्बल १६०१ कोटी रुपये मोजून ही भव्य व्यावसायिक इमारत खरेदी केली होती. १९७४ मध्ये बांधण्यात आलेली आणि समुद्राच्या अगदी समोर उभी असलेली ही दिमाखदार वास्तू मुंबईची एक मोठी ओळख आहे. विमान कंपनीच्या खाजगीकरणानंतर ही मालमत्ता एअर इंडिया ॲसेट्स होल्डिंग लिमिटेडच्या अखत्यारीत असलेल्या गैर आवश्यक मालमत्तांचा भाग म्हणून व्यवस्थापित केली जात होती.

मुख्यमंत्र्यांचे कार्यालय आणि इतर महत्त्वाचे विभाग या नव्या वास्तूमध्ये हलवण्यासाठी राज्याच्या मुख्य सचिवांच्या नेतृत्वाखाली एका उच्चस्तरीय प्रशासकीय समितीची स्थापना करण्यात आली आहे. ही समिती इमारतीची संरचनात्मक दुरुस्ती आणि विविध विभागांच्या जागांचे अचूक वाटप करण्याचे काम अत्यंत वेगाने करत आहे. मंत्रालयाच्या बाहेरील इतर इमारतींमध्ये राज्य सरकारची अनेक कार्यालये भाड्याने चालवली जातात, त्यासाठी सरकारला दरवर्षी मोठा भुर्दंड सहन करावा लागतो.

# रस्ते विकास कामांचा महापौरांकडून आढावा; दर्जा आणि वेळेवर पूर्णतेचे निर्देश

**नांदेड, दि. ३० (प्रतिनिधी) :** नांदेड-वाघाळा शहर महानगरपालिकेत गुरुवारी महापौर कविता मुळे यांच्या अध्यक्षतेखाली शहरातील विविध रस्ते विकास कामांचा सविस्तर आढावा घेण्यात आला. पूर्ण झालेली तसेच प्रगतिपथावर असलेली रस्त्यांची कामे, त्यांची गुणवत्ता, प्रलंबित कामांची स्थिती आणि नागरिकांना भेडसावणाऱ्या अडचणी यावर बैठकीत सखोल चर्चा करण्यात आली. रस्त्यांच्या कामांमध्ये दर्जाबाबत कोणतीही तडजोड सहन केली जाणार नसल्याचे महापौरांनी स्पष्ट करत संबंधित अधिकाऱ्यांना कठोर सूचना दिल्या.

महापौर कविता मुळे यांनी शहरातील सर्व रस्ते विकास कामांची नियमित पाहणी करण्याचे निर्देश देत प्रत्येक काम गुणवत्तापूर्ण आणि तांत्रिक निकषांनुसार पूर्ण झाले पाहिजे, यावर भर दिला. नागरिकांना चांगल्या दर्जाचे, सुरक्षित आणि टिकाऊ रस्ते उपलब्ध करून देणे ही महानगरपालिकेची प्राथमिकता असल्याचे त्यांनी सांगितले. कामांमध्ये हलगर्जीपणा किंवा निकृष्ट दर्जा आढळल्यास संबंधितांवर कठोर कारवाई केली जाईल, असा इशाराही त्यांनी दिला.यावेळी महानगरपालिका आयुक्त डॉ. महेशकुमार डोईफोडे यांनी प्रलंबित रस्ते विकास कामे निर्धारित मुदतीत पूर्ण करण्याचे निर्देश दिले. सुरू असलेल्या कामांमुळे नागरिकांना होणारा त्रास कमीत कमी राहील, यासाठी नियोजनबद्ध पद्धतीने कामे करण्याची आवश्यकता त्यांनी अधोरेखित केली. तसेच रस्ते, पाणीपुरवठा पाईपलाईन, सांडपाणी वाहिन्या आणि वीजवाहिन्यांच्या कामांमध्ये विविध विभागांनी समन्वय राखावा, जेणेकरून एकाच रस्त्यावर वारंवार खोदकाम करण्याची वेळ येणार नाही, असेही त्यांनी सांगितले.

बैठकीच्या शेवटी शहराला खड्डेमुक्त, सुरक्षित आणि गुणवत्तापूर्ण रस्ते उपलब्ध करून देण्यासाठी महानगरपालिका प्रशासन कटिबद्ध असल्याचा पुनरुच्चार करण्यात आला. विकासकामांमध्ये पारदर्शकता, गुणवत्तेची हमी आणि वेळेत पूर्तता यांना सर्वोच्च प्राधान्य देण्यात येणार असून, नागरिकांना अधिक चांगल्या नागरी सुविधा उपलब्ध करून देण्यासाठी प्रशासन सातत्याने प्रयत्नशील राहणार असल्याचे यावेळी स्पष्ट करण्यात आले.

---

**TAURUS ASSET MANAGEMENT COMPANY LIMITED**
**CIN: U67190MH1993PLC073154**
**Head Office & Regd Office :** 401 & 402, 4th Floor, Jaisingh Business Centre, Sahar Road, Andheri (E), Mumbai - 400 099. Tel: 022 - 6624 2700
Email: **customercare@taurusmutualfund.com**
A copy of SAI, SIDs and KIMs of the schemes of Taurus Mutual Fund along with application form may be obtained from Fund’s website.
**www.taurusmutualfund.com**

TAURUS Mutual Fund

**NOTICE**

**Disclosure of Annual Report/ Abridged Annual Report of the Schemes of Taurus Mutual Fund:**

All unit holders of Taurus Mutual Fund are requested to note that in terms of Regulation 56(1) of SEBI (Mutual Funds) Regulations 1996 and SEBI circulars issued in this regard from time to time, the Abridged Annual Report/ Annual Report for the financial year ended on March 31, 2026 of schemes of Taurus Mutual have been hosted on the website of Taurus Mutual fund (www.taurusmutualfund.com) and Association of Mutuals Funds in India (AMFI) website (www.amfiindia.com).

Unit holders may also request for a physical or electronic copy of the said report by sending an email from their registered email address (sent to: customercare@taurusmutualfund.com) or by a written request sent to the registered address of Taurus Mutual Fund.

For **Taurus Asset Management Company Ltd.**
(Investment Manager for Taurus Mutual Fund)
Sd/-
**Authorised Signatory**

Place: **Mumbai**
Date: **July 30, 2026**
Notice No. 03/2026-27

**म्युच्युअल फंडाची गुंतवणूक ही बाजाराच्या जोखमीच्या अधीन आहे, योजनेशी संबंधित सर्व कागदपत्रे काळजीपूर्वक वाचा.**

---

**जाहीर नोटीस**
**दिवाणी न्यायाधीश वरिष्ठ स्तर, बेलापूर यांच्या न्यायालयात**
**विशेष दिवाणी दावा क्र. (SPL.C.S.NO.) ५६०/२०२३**

निशाणी ३६

**बँक ऑफ बडोदा,** बँकिंग कंपनीज
(ॲक्विझिशन अँड ट्रान्सफर ऑफ अंडरटेकिंग्ज)
ॲक्ट पाचवा-१९७० अंतर्गत स्थापन झालेली कॉर्पोरेट संस्था,
ज्यांचे मुख्य कार्यालय मांडवी, बडोदा, गुजरात राज्य येथे आहे
आणि त्यांच्या शाखा कार्यालयांपैकी एक बिग स्प्लॅश, सेक्टर १७,
वाशी, नवी मुंबई - ४००७०५ येथे आहे.

....वादी

**विरुद्ध**
**१) श्री. प्रभाकर ढवळे आणि इतर**
खोली क्र. ३३६, पंचशील नगर, अमर महल चेंबूर नवी मुंबई - ४०००८९ आणि फ्लॅट क्र. २०२, रामेश्वर अपार्टमेंट, प्लॉट क्र. बी-४४, सेक्टर १९, कोपरखैरणे, नवी मुंबई - ४००७०९
**२) श्री. सावळेराम रंगनाथ निमसे**
४४-१, खोली क्र. २०६, सेक्टर - ७, कोपरखैरणे,
नवी मुंबई-४००७०९.

....प्रतिवादी

ज्याअर्थी वर नमूद केलेल्या वादीने वर नमूद केलेला विशेष दिवाणी दावा माननीय ३रे सह दिवाणी न्यायाधीश वरिष्ठ स्तर आणि मुख्य न्यायदंडाधिकारी, बेलापूर यांच्या न्यायालयात दाखल केला आहे आणि हे प्रकरण उपस्थित राहण्यासाठी ठेवण्यात आले आहे. तुम्हा, प्रतिवादींना याद्वारे अशी नोटीस देण्यात येत आहे की, तुम्ही प्रत्यक्षरित्या किंवा रीतसर सूचना दिलेल्या वकिलामार्फत माननीय न्यायालयासमोर सकाळी ११:०० वाजेपूर्वी किंवा ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून ३० दिवसांच्या आत कारणे दाखवण्यासाठी हजर राहावे; तसे न केल्यास, सदर अर्जावर तुमच्या गैरहजेरीत सुनावणी घेतली जाईल आणि एकतर्फी निर्णय दिला जाईल.

**आज दिनांक १८ जुलै २०२६ रोजी माझ्या स्वाक्षरीने आणि या न्यायालयाच्या शिक्क्यानिशी दिले.**

सील

आदेशावरून
दिवाणी न्यायालय वरिष्ठ स्तर,
बेलापूर

---

**अंधेरी पश्चिम शाखा.**
युनिट क्र. २५, २६ आणि २७, लक्ष्मी प्लाझा, लक्ष्मी इंडस्ट्रियल इस्टेट, न्यू लिंक रोड, अंधेरी पश्चिम, मुंबई - ४०००५३.
**ई-मेल:** mumbaiandheriwest@tmbank.in
**फोन:** ०२२ २६३६६२४०/२६३६६२६०
सीआयएन: L65110TN1921PLC001908

TMB Tamilnad Mercantile Bank Ltd — Be a step ahead in life

**परिशिष्ट IV-ए [नियम ८(६) ची तरतूद पहा]**
**स्थावर मालमत्तेच्या विक्रीसाठी विक्री नोटीस**

**सरफेसी कायदा {सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८(६) आणि ९(१) च्या तरतुदींसह वाचला जाणारा} अंतर्गत बँकेकडे गहाण/प्रभारित असलेल्या स्थावर मालमत्तांच्या विक्रीसाठी लिलाव विक्री नोटीस**

याद्वारे सर्वसामान्य जनतेला आणि विशेषतः कर्जदार आणि जामीनदार यांना नोटीस देण्यात येते की, तमिळनाड मर्कंटाईल बँक लिमिटेड, अंधेरी पश्चिम शाखा (सुरक्षित धनको) च्या प्राधिकृत अधिकाऱ्यांनी खाली वर्णन केलेल्या आणि सुरक्षित धनकोंकडे गहाण/प्रभारित असलेल्या स्थावर मालमत्तांचा प्रातिनिधिक ताबा घेतला आहे, ती मालमत्ता **दिनांक २८.०८.२०२६** रोजी **जशी आहे जेथे आहे*, "जशी आहे तशी आहे* आणि जे काही आहे तेथे आहे* या तत्त्वावर विकली जाईल. ही विक्री श्री. कमलेश हुब्राज भारद्वाज यांच्याकडून तमिळनाड मर्कंटाईल बँक लिमिटेड, अंधेरी पश्चिम शाखा (सुरक्षित धनको) ला देय असलेली दिनांक ३०.०६.२०२६ रोजीची रक्कम रु. २३,७५,८६१.९६ (अक्षरी रुपये तेवीस लाख पंच्याहत्तर हजार आठशे एकसष्ठ आणि शहाण्णव पैसे मात्र) आणि त्यापुढील व्याज व खर्चाच्या वसुलीसाठी केली जाईल. यासाठी राखीव किंमत रु. १५,३०,०००/- असेल आणि इसारा ठेव रक्कम (ईएमडी) रु. १,५३,०००/- असेल.**

| लिलावाचे ठिकाण: |
| --- |
| **तमिळनाड मर्कंटाईल बँक** – अंधेरी पश्चिम शाखा, युनिट क्र. २५, २६ आणि २७, लक्ष्मी प्लाझा, लक्ष्मी इंडस्ट्रियल इस्टेट, न्यू लिंक रोड, अंधेरी पश्चिम, मुंबई - ४०००५३. ई-मेल: mumbai_andheriwest@tmbank.in फोन: ०२२ २६३६६२४०/२६३६६२६० मोबाईल क्र.: ९८७०९८९११९८ |
| **लिलाव विक्रीची तारीख आणि वेळ: २८.०८.२०२६ रोजी दुपारी ३.०० वा.** |
| **मालमत्तेचे वर्णन:** |
| श्री. कमलेश हुब्राज भारद्वाज आणि सौ. पुष्पा कमलेश भारद्वाज यांच्या नावावर असलेल्या आणि गाव माहीम, तालुका व जिल्हा पालघर - ४०१४०४ येथे स्थित असलेल्या, सर्व्हे क्र. १०२३/१+२/२५ [नवीन संगणकीकृत क्र. १०२३/९, १०२३/९/१] मधील, ५ व्या मजल्यावर असलेल्या, इमारत क्र. ०४ मधील, ‘पॅरामाउंट एन्क्लेव्ह’ म्हणून परिचित इमारतीतील २९.६३ चौ. मी. चटई क्षेत्रफळ असलेल्या निवासी फ्लॅट क्र. ५०१ चे साम्यिक गहाण. सीमा: उत्तरेस: इमारत क्र. ०५ पूर्वेस: मोकळी जागा दक्षिणेस: इमारत क्र. ०३ पश्चिमेस: अंतर्गत रस्ता |

विक्रीच्या सविस्तर नियम आणि अटींसाठी, कृपया सुरक्षित धनकोच्या www.tmb.in या वेबसाईटवर दिलेल्या लिंकचा संदर्भ घ्यावा.

**प्राधिकृत अधिकारी**
**गोपाळराज सी. (PA.No.1046)**
**तमिळनाड मर्कंटाईल बँक लिमिटेड**
**अंधेरी पश्चिम शाखेकरिता**

**ठिकाण: अंधेरी पश्चिम**
**दिनांक: २३.०७.२०२६**

---

**अंधेरी वेस्ट शाखा**
युनिट क्र. २५, २६ व २७, लक्ष्मी प्लाझा, लक्ष्मी इंडस्ट्रियल इस्टेट, न्यू लिंक रोड, अंधेरी वेस्ट, मुंबई - ४०००५३.
**ई-मेल:** mumbaiandheriwest@tmbank.in
**दूरध्वनी:** ०२२ २६३६६२४०/२६३६६२६०
सीआयएन: एल६५११०टीएन१९२१पीएलसी००१९०८

TMB Tamilnad Mercantile Bank Ltd — Be a step ahead in life

**परिशिष्ट IV-A [नियम ८(६) च्या परंतुकास अन्वये]**
**स्थावर मालमत्तेच्या विक्रीसाठी विक्री नोटीस**

**सरफेसी कायद्यांतर्गत {सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८(६) व ९(१) च्या परंतुकासह वाचता} बँकेकडे तारण/बोजा असलेल्या स्थावर मालमत्तेच्या विक्रीसाठी लिलाव विक्री नोटीस**

सर्वसाधारण जनतेस आणि विशेषतः कर्जदार व जामीनदार यांना याद्वारे सूचना देण्यात येते की, सुरक्षित धनकोकडे तारण/बोजा असलेल्या खाली वर्णन केलेल्या स्थावर मालमत्तेचा प्रतीकात्मक ताबा तमिळनाड मर्कंटाइल बँक लिमिटेड, अंधेरी वेस्ट शाखा (सुरक्षित धनको) यांच्या प्राधिकृत अधिकाऱ्याने घेतलेला असून, सदर मालमत्ता **श्रीमती वैशाली नरेश कानोजिया** यांच्याकडून तमिळनाड मर्कंटाइल बँक लिमिटेड अंधेरी वेस्ट शाखा (सुरक्षित धनको) यांना **दि. ३०.०६.२०२६ रोजी** येणे असलेल्या **रु. २३,७६,६३६.४० (रुपये तेवीस लाख शहात्तर हजार सहाशे छत्तीस आणि चाळीस पैसे फक्त)** रकमेच्या वसुलीसाठी, त्यावरील पुढील व्याज व खर्चासह, **दि. २८.०८.२०२६ रोजी "जशी आहे जेथे आहे", "जशी आहे जे आहे" आणि "जे काही आहे"** या तत्त्वावर विकली जाईल. **राखीव किंमत रु. १८,२४,०००/- राहील आणि अनामत रक्कम (EMD) रु. १,८२,४००/- राहील.**

| लिलावाचे ठिकाण: |
| --- |
| **तमिळनाड मर्कंटाइल बँक** अंधेरी वेस्ट शाखा, युनिट क्र. २५, २६ व २७, लक्ष्मी प्लाझा, लक्ष्मी इंडस्ट्रियल इस्टेट, न्यू लिंक रोड, अंधेरी वेस्ट, मुंबई - ४०००५३. ई-मेल: mumbai_andheriwest@tmbank.in दूरध्वनी: ०२२ २६३६६२४०/२६३६६२६० भ्रमणध्वनी क्र.: ९८७०९८९११९८ |
| **लिलाव विक्रीची तारीख व वेळ: २८.०८.२०२६ रोजी दुपारी ३.०० वाजता.** |
| **मालमत्तेचे वर्णन:** |
| फ्लॅट क्र. बी/००४, क्षेत्रफळ ३५.३३ चौ. मी. कार्पेट क्षेत्र, बांधीव क्षेत्र - ४५६ चौ. फूट, तळमजला, इमारत क्र. ०४, 'बी' विंग, "टाईप सी-६", "श्री बालाजी पॅराडाईस" म्हणून ओळखल्या जाणाऱ्या इमारतीत, सेक्टर IV, गट क्र. ११५, ११६ व ११८, मौजे बेटेगाव, तालुका व जिल्हा पालघर - ४०१५०१ येथे स्थित असलेल्या, श्रीमती वैशाली नरेश कानोजिया यांच्या नावे असलेल्या निवासी नवीन सदनिकेवरील न्यायसंगत तारण. चतुःसीमाः उत्तरः फ्लॅट क्र. ००३, पूर्वः पॅसेज, दक्षिणः फ्लॅट क्र. ००५, पश्चिमः भिंत |

विक्रीच्या सविस्तर अटी व शर्तींसाठी, कृपया सुरक्षित धनकोच्या संकेतस्थळावर www.tmb.in दिलेल्या लिंकचा संदर्भ घ्यावा.

**प्राधिकृत अधिकारी**
**गोपालराज. सी (PA क्र. १०४६)**
**तमिळनाड मर्कंटाइल बँक लिमिटेड**
**अंधेरी वेस्ट शाखेसाठी**

**स्थळ: अंधेरी वेस्ट**
**दिनांक: २३.०७.२०२६**

---

**१४.०७.२०२६ रोजी प्रकाशित झालेल्या फॉर्म जी ची पुरवणी**
**अर्शिया ३पीएल सर्व्हिसेस प्रायव्हेट लिमिटेडसाठी**
**स्वारस्य पत्रासाठी आमंत्रण**
**थर्ड-पार्टी लॉजिस्टिक्स सेवा प्रदान करण्याच्या व्यवसायात कार्यरत**
**पत्ता: अर्शिया एफटीडब्ल्यूझेड, सीओ-१, सर्व्हे क्र. १७८/३ आणि १७८/४, मु. पो. - साई गाव, साई, रायगड, पनवेल, महाराष्ट्र, भारत, ४१०२२१.**

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी नादारी निराकरण प्रक्रिया) विनियम, २०१६ च्या विनियम ३६अ (१) अंतर्गत)

| अ. क्र. | संबंधित तपशील | |
| --- | --- | --- |
| १. | कॉर्पोरेट कर्जदाराचे नाव तसेच पॅन आणि सीआयएन/एलएलपी क्र. | **अर्शिया ३पीएल सर्व्हिसेस प्रायव्हेट लिमिटेड** **पॅन:** AARCA2263K **सीआयएन:** U74999MH2018PTC313041 |
| २. | नोंदणीकृत कार्यालयाचा पत्ता | अर्शिया एफटीडब्ल्यूझेड, सीओ -१, सर्व्हे क्र. १७८/३ आणि १७८/४, मु. पो. - साई गाव, साई, रायगड, पनवेल, महाराष्ट्र, भारत, ४१०२२१ |
| ३. | वेबसाइटची यूआरएल | http://www.arshiyalimited.com/ |
| ४. | बहुतांश स्थिर मालमत्ता ज्या ठिकाणी आहेत त्या ठिकाणाचा तपशील | लागू नाही |
| ५. | मुख्य उत्पादनांची/सेवांची स्थापित क्षमता | लागू नाही |
| ६. | मागील आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादनांचे/सेवांचे प्रमाण आणि मूल्य | लागू नाही |
| ७. | कर्मचारी/कामगारांची संख्या | २ |
| ८. | दोन वर्षांची अंतिम उपलब्ध आर्थिक विवरणपत्रे (वेळापत्रकांसह) आणि धनकोंची यादी यासह अधिक तपशील खालील यूआरएल वर उपलब्ध आहेत: | तपशील ईमेलद्वारे येथे मागवावेत: cirp.arshiya3pl@gmail.com |
| ९. | संहितेच्या कलम २५(२)(ह) अंतर्गत निराकरण अर्जदारांसाठीची पात्रता खालील यूआरएल वर उपलब्ध आहे: | तपशील ईमेलद्वारे येथे मागवावेत: cirp.arshiya3pl@gmail.com |
| १०. | स्वारस्य पत्र (ईओआय) प्राप्त होण्याची अंतिम तारीख | १३/०८/२०२६ (मूळ तारीख २९/०७/२०२६) |
| ११. | संभाव्य निराकरण अर्जदारांची (पीआरए) तात्पुरती यादी जारी करण्याची तारीख | २३/०८/२०२६ (मूळ तारीख ०८/०८/२०२६) |
| १२. | तात्पुरत्या यादीवरील आक्षेप सादर करण्याची अंतिम तारीख | २८/०८/२०२६ (मूळ तारीख १३/०८/२०२६) |
| १३. | पीआरएची अंतिम यादी जारी करण्याची तारीख | ०७/०९/२०२६ (मूळ तारीख २३/०८/२०२६) |
| १४. | पीआरएला आयएम, ईएम आणि आरएफआरपी जारी करण्याची तारीख | १२/०९/२०२६ (मूळ तारीख २८/०८/२०२६) |
| १५. | निराकरण योजना सादर करण्याची अंतिम तारीख | १२/१०/२०२६ (मूळ तारीख २७/०९/२०२६) |
| १६. | ईओआय सादर करण्यासाठी प्रक्रिया ईमेल आयडी | cirp.arshiya3pl@gmail.com |
| १७. | एमएसएमई म्हणून कॉर्पोरेट कर्जदाराच्या (सीडी) नोंदणी स्थितीचा तपशील | होय UDYAM-MH-19-0087373 |

सही/-
**श्री. मनीष लालजी दावडा**
**अर्शिया ३पीएल सर्व्हिसेस प्रायव्हेट लिमिटेडचे रिझोल्यूशन प्रोफेशनल**
**नोंदणी क्र.: IBBI/IPA001-/IP-P13797/2022-2021/02506**
**एएफए क्र.: AA109406/300627/02/13797/1 (वैधता ३०/०६/२०२७ पर्यंत)**
**आयबीबीआय कडील नोंदणीकृत ईमेल आयडी: ip.dawdamanish@gmail.com**
**पत्रव्यवहारासाठी प्रकल्प-विशिष्ट ईमेल आयडी: cirp.arshiya3pl@gmail.com**

**ठिकाण: मुंबई**
**दिनांक: ३१/०७/२०२६**

---

## Change Of Name

I HAVE CHANGED MY NAME FROM MOHAMMAD YASIN ZAHUR PAHELWAN ANSARI TO MOHD YASIN ZAHOOR PEHALWAN ANSARI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MARYAM ANSARI MOHD ADNAN TO MARYAM ADNAN ANSARI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM ASHFAQUE AHMED ABDUL HAKIM CHHIPA TO ASHFAQUE AHMED ABDUL HAKIM AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM ANSARI MUZZAMMIL HUSAIN KHALIL AHMAD TO MUZAMMIL HUSSAIN ANSARI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM USAMA TO USAMA ANSARI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM ARSHIA MOHAMED JAVED KHAN TO ANJUM ARSHIA JAVED KHAN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MOHAMMAD MOBASHIR TO MOHD MOBASHIR KHAN AS PER DOCUMENTS

## Change Of Name

I HAVE CHANGED MY NAME FROM SHAIKH AFSANA ADAM MOHD TO AFSANA ADAM SHAIKH AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SHAIKH SHAHNAWAZ ABDUL KADAR TO SHAHNAWAZ ABDUL KADAR ISAF AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MANJEET MEHAN TO MANJEET KULAR AS PER DOCUMENTS.

I HAVE CHANGED MY NAME FROM SHAILA RUPA RANI VIJAYAN ALIAS SHAILA RUPA RANI PHILIPH JOHN TO SHAILA RUPA RANI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM FARAD FURKAN PATHAN AND FARAD TO FARAD BEGUM FURKAN PATHAN AS PER DOCUMENTS.

I HAVE CHANGED MY NAME FROM AMOL DADASO BILE TO AMOL DADASAHEB BILE AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM KISHAN TO KISHANLAL BHERU LAL PRAJAPATI AS PER DOCUMENTS

## Change Of Name

I VASIM ALI HAVE CHANGED MY NAME TO SAYED WASIM ALI MAQSOOD ALI AS PER DOCUMENTS.

I HAVE CHANGED MY NAME FROM SHILPA CHOUDHARY TO SHILPA BANTHIA AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM ARUN BANTHIA TO ARUN KUMAR BANTHIA AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM JOSEPH FURTADO TO JOSEPH MARTIN FURTADO AS PER GAZETTE NO. M-26162122

I HAVE CHANGED MY NAME FROM MARTIN FURTADO TO. JOSEPH MARTIN FURTADO AS PER GAZETTE NO.M-26162187

I HAVE CHANGED MY NAME FROM TEJAS BIPINCHANDRA SHAH TO TEJAS BIPIN SHAH AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM AMINA KHATUN SK MOHMAD JAFER TO AMINA SHABBIR SHAIKH AS PER DOCUMENTS

**जाहिरात छोटी प्रसिद्धी मोठी**

## Change Of Name

I HAVE CHANGED MY NAME FROM ANSARI IRFAN AHMAD HAMIDULLAH TO ANSARI IRFAN AHMED HAMIDULLAH AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM VADAVARIYA AFSA VASIM / AFSA VASIM VADAVARIYA TO AFSA WASIM VADAWARIA AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM PRAVEEN DEVINDRAPPA SUTAR TO PRAVIN DEVINDRAPPA SUTAR AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MANJULA DEVJI TANDALEKAR TO SWATI BHAGWAN DIKE AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM U.PORKODI TO PORKODI UDAYKUMAR NADAR AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SANJANA MODI TO SANJANA MAHAVIRPRASAD MODI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MAHAVIR PRASAD MODI TO MAHAVIRPRASAD JWALAPRASAD MODI AS PER DOCUMENTS

## Change Of Name

I HAVE CHANGED MY NAME FROM CHAUDHARY ABHISHEK GOPAL TO ABHISHEK GOPAL CHOUDHARY AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SUNITA TO SUNITA GOPAL CHOUDHARY AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MOHAMED ASLAM IBRAHIM MUJAWAR TO ASLAM IBRAHIM MUJAWAR AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM BHARTI NARAYAN MALVANKAR TO AMINA ALAM SHAIKH AS PER DOCUMENTS

I AM CHANGING MY NAME FROM SAYEED MALDAR TO MOHAMMED SAYEED MOHAMMED ZUBER MALDAR FOR PASSPORT ISSUANCE.

I HAVE CHANGED MY NAME FROM RAJENDRASING TEJNATH PARMAR TO RAJENDRASINGH CHAINSINGH PARMAR AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MOULVI ABUZAR MOHAMMED AFSAR TO ABUZAR AFSAR MOULVI AS PER DOCUMENTS

## Change Of Name

I HAVE CHANGED MY NAME FROM SAMTA ARJUNLAL JAIN TO SAMTA VIKAS JAIN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM PADMAVATI TO GEETA GANESH KUNDEN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MO.PARWEZ MOKHTAR ALAM / MALLIK PARWEZ ALAM MOKHTAR / PARWAIZ ALAM/ MOHAMMAD PARVEZ ALAM TO MOHAMMAD PARWEZ ALAM AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MARIA AMANULLAH KHAN TO MARIYA AMANULLAH KHAN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM ABDUL MATEEN MOHAMMAD SALEH PARKAR / ABDUL MATIN MOHAMMAD SALEH PARK TO ABDUL MATIN MOHAMMED SALEH PARKAR. AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MOHAMMAD SALEH PARKAR /MOHAMMAD SALEH AHMED PARKAR/ MOHAMMED SALEH PARKAR TO MAHAMED SALEH AHMED PARKAR. AS PER DOCUMENTS

## Change Of Name

I HAVE CHANGED MY NAME FROM SAFANA MOHAMMAD SALEH PARKAR / SAFANA MAHAMED SALEH PARKAR TO SAFANA MOHAMMED SALEH PARKAR. AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SULTANA PARVEEN / ARIF KHA / SULTANA TO SULTANA ARIF KHAN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM ARIF KHA YUNUS KHA / ARIF KHAN TO ARIF YUNUS KHAN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM FARHAN SAJID ALI SAYED TO SAYYED FARHAN SAJID ALI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM LALITA KAMALAKAR SAPKALE TO LALINI KAMALAKAR SAPKALE AS PER AFFIDAVIT DOCUMENT

I HAVE CHANGED MY NAME FROM SAIRA BANO MOHD ZAKIR ANSARI TO SAIRA BANO ZAKIR ANSARI AS PER DOCUMENTS.

I HAVE CHANGED MY NAME FROM SANYAM CLASSIBOY BHUYAN TO SANYAM RABI BHUYAN AS PER AFFIDAVIT

## Change Of Name

I HAVE CHANGE MY NAME FROM KEMBAVI NIKHIL BHIMSING TO NIKHIL BHIMSINGH KEMBAVI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM BHIMSING KEMBAVI TO BHIMSINGH RAMANNA KEMBAVI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM ASHOKBHAI CHAUHAN TO ASHOK DAYABHAI CHAUHAN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM DONGRE FAIQUA MOHAMMAD AYYUB ( OLD NAME) TO FAIQA AYYUB DHONGRE ( NEW NAME) AS PER THE DOCUMENTS.

I HAVE CHANGED MY NAME FROM ARIFA KHATOON ( OLD NAME) TO ARIFA AFTAB KHAN ( NEW NAME) AS PER THE DOCUMENTS.

I HAVE CHANGED MY NAME FROM AFTAB KHAN ( OLD NAME) TO AFTAB IQBAL HUSSAIN KHAN ( NEW NAME) AS PER THE DOCUMENTS.

I HAVE CHANGED MY NAME FROM ARIFA KHATOON MOHAMMADULLAH SIDDIQUI ( OLD NAME) TO P ARIFA AFTAB KHAN ( NEW NAME) AS PER THE DOCUMENTS.